GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3747 ANSWERED ON:04.09.2012 COURT ORDER ON BUFFER ZONE Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court passed any order regarding compliance of Buffer Zone Notification recently;
- (b) if so, whether any breach of this order has occurred;
- (c) whether the contempt proceedings are likely to be initiated against the erring officials; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Yes, Madam. The Hon'ble Supreme Court has passed order on 2.7.2012 in Special Leave Petition (Civil) No. 12125 of 2010 for compliance of Buffer Zone notification. The Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation, 2012 has been promulgated by the President of India on 2.7.2012. The Union territory Administration has sought eight weeks time for implementation of the aforesaid order of the Supreme Court by filing Interlocutory Application on 13.7.2012.